

(2024) 07 OHC CK 0089

In the Orissa High Court

Case No : Writ Petition (C) No. 13867 Of 2006

Ainti Bewa And Another

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 29-07-2024

Acts Referred:

Citation : (2024) 07 OHC CK 0089

Hon'ble Judges : G. Satapathy, J

Bench : Single Bench

Advocate : S.K.Dey, B.K.Pardhi, D.Gochhayat

Judgement

G. Satapathy, J

1. This matter is taken up through Hybrid Arrangement (Virtual/Physical Mode).
2. Mr.S.K.Dey, learned counsel for the petitioner is present.
3. This Court by an order passed on 02.04.2024 has requested the learned DSG to explore the possibility as to whether the petitioner can be given any employment as a special case without treating the same as an precedent to provide succor to the family, but no instruction is received yet. However, this Court on 06.05.2024 has passed the following order:-
"On the prayer of the learned DSG along with Mr.D.Gochhayat, learned CGC, list this matter on 26.06.2024, since learned DSG submits that he has received instruction regarding the status of the petitioner, which will have a direct bearing on the point at issue".
4. When the matter was taken up, Mr.B.K.Pardhi, learned counsel appearing on behalf of Mr.D.Gochhayat, learned CGC submits that Mr.D.Gochhayat is ill and thereby, an adjournment may kindly be granted.
5. List this matter on 30th August, 2024 for aforesaid two instructions in the matter.

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